



2026:AHC:23788

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1537 of 2026

Jhelam Singh

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Jiya Lal Patel
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Jiya Lal Patel, learned counsel for the writ petitioner and Sri Vivek Singh, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he was appointed on the post of Tubewell Operator in Allahabad Mandal Vikas Nigam Ltd. on 27.09.1985. Thereafter the Allahabad Mandal Vikas Nigam Ltd. was disbanded and a policy decision was taken on 11.11.1993 for absorption and grant of other benefits. The case of the writ petitioner is that the writ petitioner is not being accorded the benefits while counting the services undergone in Allahabad Mandal Vikas Nigam Ltd. Allahabad in the services of the writ petitioner as Gram Vikas Adhikari in Pratapgarh on 26.11.2005 by virtue of the order dated 26.11.2005 and the writ petitioner superannuated on 31.12.2009.

3. Prayer in the present writ petition is for a direction to the Block Development Officer, Gugarapur, Kannauj, respondent no.2 for fixation of pension, benefit of ACP and other service benefits and adding of the services.

4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner shall be considered by the Block Development Officer, Gugarapur, Kannauj, respondent no.2.

5. Considering the submissions so made across the Bar, the writ petition stands disposed of directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2 by 05.03.2026, who shall on the said motion proceed to consider the claim of the writ petitioner

strictly in accordance with law within a period of two months from the date of production of certified copy of the order.

February 4, 2026
N.S.Rathour

(Vikas Budhwar,J.)